

21.07.2020

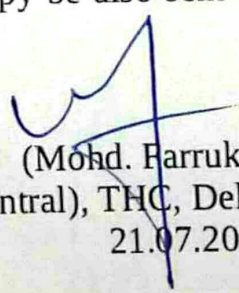
Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.
Sh. S.P. Sharma, Ld. Counsel for applicant through video conference.

1. Copy of reply to anticipatory bail has been filed by IO, has been supplied to Ld. Counsel for applicant/accused through electronic mode.

2. In the reply filed by IO, it is stated by IO that accused is wanted in case FIR No. 161/20 dated 01.07.2020 U/s 365 of IPC registered at PS Pahar Ganj, Delhi in connection with abduction of one Rajinder Kumar Abbott. Another FIR No. 214/20 dated 24.06.2020 U/s 302/201 of IPC also registered at PS Sadar Gohana, Haryana in connection with death of the aforesaid person.

3. In view of aforesaid facts and circumstances, Ld. Counsel for applicant/accused wishes to withdraw the present anticipatory bail application with liberty to file fresh anticipatory bail.

4. At request, present anticipatory bail application is dismissed as withdrawn. IO is directed to supply copy of FIR No. 161/20 dated 01.07.2020 through e-mail address spsharma0098@gmail.com with three days. Copy of this order be sent to Ld. Counsel for applicant through e-mail and copy be also sent to the IO concerned for compliance.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
21.07.2020

21.07.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State through video conference.

Sh. P.K. Garg, Ld. Counsel for applicant/accused through video conference.

1. This is an application filed on behalf of applicant/accused Mintoo @ Hosiyar seeking interim bail for 45 days on the ground that his two wards, namely, Nitin and Rekha have been advised to be admitted in the Hospital. In support of the said averments, applicant has filed two medical prescriptions from Aruna Asaf Ali Government Hospital, Delhi, however, the prescription slips do not reflect any advice given by the Doctor for admission of the children of applicant/accused in the Hospital. The regular bail application of applicant has already been dismissed by Sh. Naveen Kumar Kashyap, Ld. ASJ-04 (Central), Tis Hazari Courts, Delhi vide order dated 14.07.2020.

2. In view of aforesaid facts and circumstances, present interim bail application is dismissed. A copy of this order be sent to Ld. Counsel for applicant/accused through e-mail as well as to applicant/accused through the Jail Superintendent for intimation.

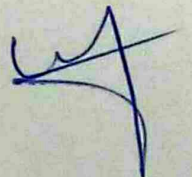
(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
21.07.2020

FIR No.138/20
PS : Sadar Bazar
State Vs. Rohit @ Gunga
U/s 25/54/59 of Arms Act

21.07.2020

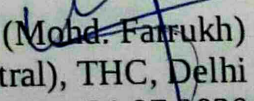
Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.
Sh. Yash Rajpoot, Ld. Counsel for applicant through video conference.

1. This is an application seeking regular bail filed on behalf of applicant/accused Rohit @ Gunga. Reply has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant/accused through electronic mode.
2. It is submitted that accused is in judicial custody since 08.07.2020 and he has been falsely implicated after disclosure statement given by co-accused. It is further submitted that investigation in the present case is complete qua the accused.
3. Ld. Addl. PP for State has opposed the bail application on the ground that allegations against the applicant are serious in nature.
4. I have heard the arguments and perused the record.
5. Perusal of the record as well as reply filed by IO reveal that first bail application has been dismissed by Ld. MM on 15.07.2020 observing that one pistol, 55 live cartridges and two magazines got recovered from possession of the applicant/accused and he is also involved in two other



criminal case. It is submitted by Ld. Counsel for applicant/accused that in one of the criminal cases, accused has been acquitted. In the present case, investigation is almost complete and alleged recovery has already been made from the accused. Covid-19 is prevalent and trial is not going to commence in near future.

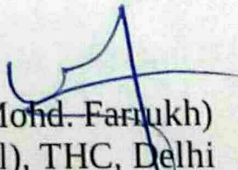
6. In view of aforesaid facts and circumstances, applicant/accused is admitted to bail on his furnishing personal bond in sum of Rs. 25,000/- with one surety in the like amount subject to the conditions that (1) he will not leave the jurisdiction of Delhi-NCR without permission of the Court (2) he will not try to influence the prosecution witnesses (3) he will not indulge himself in any other criminal case which may hamper trial of this case and (4) he would be regular in appearing before the Court concerned for trial. Copy of this order be sent to Ld. Counsel for applicant through e-mail and copy be also sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farukh)
ASJ-05 (Central), THC, Delhi
21.07.2020

21.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.
Sh. Mahesh Patel, Ld. Counsel for applicant through video conference.

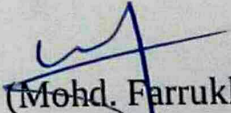
1. The present bail application has been filed seeking regular bail on behalf of applicant/accused.
2. Reply to the bail application has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant/accused through electronic mode.
3. The opinion of the Doctor regarding the injuries suffered by the complainant is still awaited. Ld. Counsel for applicant/accused submits that IO be directed to obtain CCTV of the house of mother of complainant, namely, Meera Devi regarding the incident
4. In view of aforesaid submission, IO is directed to obtain CCTV footage if any, of the house of mother of complaint with regard to incident and to obtain medical opinion from the Doctor. Now to come up for further proceedings on 25.07.2020. Copy of this order be sent to Ld. Counsel for applicant through e-mail and copy be also sent to IO for compliance.


(Mohd. Farukh)
ASJ-05 (Central), THC, Delhi
21.07.2020

21.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.
Sh. Praveen Kumar Mehendiratta, Ld. Counsel for applicant through video conference.
Sh. Akshay Verma, Ld. Counsel for applicant/accused through video conference.
Sh. Vikrant Chaudhary, Ld. Counsel for complainant through video conference.
IO SI Prem Kumar through video conference.

1. Ld. Counsel for applicant has filed two separate brief synopses in response to two status reports/replies filed by IO. Copies of replies/status reports filed by IO as well responses filed by Ld. Counsel for applicant have been received by Ld. Counsel for complainant through electronic mode.
2. Part arguments have been heard. Ld. Counsel for complainant wishes to file brief synopsis.
3. In view of above submission, put up for further arguments on 30.07.2020. In the meantime, applicant/accused is directed to join the investigation with IO concerned on 25.07.2020 at 10 a.m. and thereafter as and when called by IO. Till then no coercive steps be taken against the applicant/accused. Copy of this order be sent to Ld. Counsel for applicant as well as complainant through e-mail.


(Mohd. Farrukh)
ASJ-05 (Central), THQ, Delhi
21.07.2020